

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 297/2017 in TP No. 132/397-398/NCLT/AHM/2016 (New)
C.P. No. 61/397-398/CLB/MB/2016 (Old)**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017**

Name of the Company: Nitin Dinubhai Dave
V/s.
Vadodara Stock Exchange Ltd. & Anr.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	C.A.	Applicant	Kiran Shah
2.	Dhruvesh A Shah		Resp. No. 6	D. Shah
3.	PAVAN S-GODIAWALA	ADVOCATE	PETITIONER	Pavan Godiawala
	For SATYEN ISRANI			

ORDER

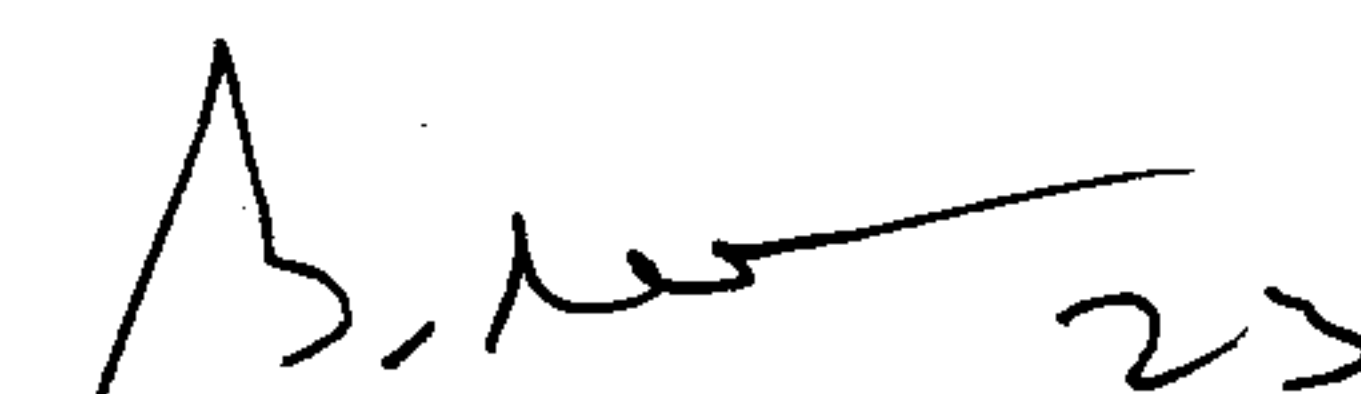
Learned FCA Mr. Kiran Shah present for Applicant. Mr. Dhruvesh Shah present for Respondent No. 6. Learned Advocate Mr. Pavan Godiawala i/b SD Israni Law Chambers present for Respondents.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondents.

Order reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 23rd day of November, 2017.

 23.11.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**